

(24)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 21/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/620/ (IB)/2017
NAME OF THE PETITIONER(S) : KASTURI AND SONS LTD
NAME OF THE RESPONDENT(S) : KAVYA ADVERTISING AND MARKETING PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. AISHWARYA
For R & P PARTNERS

PETITIONER /
OPERATIONAL CREDITOR



ORDER

Counsel for petitioner present and stated that she has sent notice to the respondent alongwith the petition and filed proof of service of notice by way of an affidavit. Copy of the petition sent to the respondent is returned with an endorsement 'left'. She also stated that they have sent notice through e-mail communication. Notice sent to the respondent is held sufficient. Respondent called but absent. No representation. Time extended at request for hearing submissions of the petitioner. Put up on 22.11.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy
Member (Judicial)